

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 14.02.2024

Misc. Application No. 147 of 2024
And
Appeal No. 16 of 2024

Concord Drugs Ltd. & Ors. ...Appellants

Versus

Securities and Exchange Board of India ...Respondent

Mr. Deepak Dhane, Advocate i/b Corporate Pleaders for the Appellants.

Ms. Prapti Kedia, Advocate with Mr. Ratan Singh and Mr. Anuj V.R., Advocates i/b Agama Law Associates for the Respondent.

WITH
Misc. Application No. 148 of 2024
And
Appeal No. 17 of 2024

T. Narasimha Reddy ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Deepak Dhane, Advocate i/b Corporate Pleaders for the Appellants.

Ms. Prapti Kedia, Advocate with Mr. Ratan Singh and Mr. Anuj V.R., Advocates i/b Agama Law Associates for the Respondent.

**WITH
Appeal No. 18 of 2024**

P. Chandrakala ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Deepak Dhane, Advocate i/b Corporate Pleaders for the Appellants.

Ms. Prapti Kedia, Advocate with Mr. Ratan Singh and Mr. Anuj V.R., Advocates i/b Agama Law Associates for the Respondent.

**AND
Appeal No. 19 of 2024**

P. Venkatram Reddy ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Deepak Dhane, Advocate i/b Corporate Pleaders for the Appellants.

Ms. Prapti Kedia, Advocate with Mr. Ratan Singh and Mr. Anuj V.R., Advocates i/b Agama Law Associates for the Respondent.

ORDER:

1. Delay in filing the replies by the respondent is condoned.

The applications are allowed. The replies are taken on record.

2. Three weeks time is allowed to file rejoinder. List on April 18, 2024.

Ms. Meera Swarup
Technical Member

14.02.2024
msb